## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 127(ND)11 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2016

NAME OF THE COMPANY: M/s. Ms. Anil Ghai & Ors. V/s. M/s. Ghai Housing & Agro Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Mr. Eaurabh Kalia Adur. Petitioner Allishio

2. Ms. Aishwaaya
Nishaa

1. Chandra Shekhal

2. Mashant Shekhal

2. Mashant Shekhal

3. Mashant Shekhal

4. Mashant Shekhal

3. Mashant Shekhal

4. M

ORDER

Statements have been filed by both the parties giving details of the terms of the MOU which have been given effect to. Learned counsel for the petitioner has apprised this bench that P-3 has still not received up-to-date remuneration and there is a default of 4 instalments.



The respondent may file the statement of the bank account corroborating his submission that the same have been paid.

To come up on 19.08.2016.

(Ina Mainotra)

Member (Judicial)

Sd1-

(R.Varadharajan)

Member (Judicial)